

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308
IA-3290/2024
In
IB-156(ND)/2024

IN THE MATTER OF:
CENTRAL BANK OF INDIA
Vs
MR. KUSHAN MITRA

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION
U/s 95(1) of IBC, 2016

Order delivered on 10.07.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Brijesh Kumar Tamber
Mr. Prateek Kushwaha Advocates
For the RP : Adv. Purti Singhal

HYBRID HEARING (PHYSICAL & VC)
ORDER

IA-3290/2024:-

This application has been filed by the Resolution Professional seeking to take on record the report in terms of Section 99 of IBC, 2016.

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional.

Issue notice.

Mr. Yatinder Chaudhary, Learned Counsel appearing for the Personal Guarantor seeks time to file objections. Ten days time granted.

List the matter on **31.07.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)